

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

CUSTOMS Appeal No. 10381 of 2022-DB

(Arising out of OIA-MUN-CUSTOM-000-APP-313-21-22 Dated-11.03.2022 passed by Commissioner of Customs (Appeals)-Ahmedabad)

Anil Poultry Services

Railway Road, Safidon Jind,
Haryana-126112

.....Appellant

VERSUS

C.C.-Mundra

Office of the Principal Commissionerate of Customs,
Port User, Build. Custom House, Mundra
Kutch, Gujarat-370421

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri H.P. Shrimali, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
 HON'BLE MR. SOMESH ARORA (JUDICIAL)**

FINAL ORDER NO. A/ 10620 /2024

DATE OF HEARING:18.03.2024
DATE OF DECISION: 18.03.2024

RAJU

When the matter was called, it was noticed that the hearing has been fixed number of times i.e. on 19.10.2023, 17.11.2023, 01.01.2024, 06.02.2024 and 05.03.2024, no one appeared on behalf of the appellant. The notice was served through the Authorized Representative's office for appearance today, however no one appeared. In these circumstances, invoking Rule 20 of CESTAT (PROCEDURE) RULES, the appeal is dismissed for non-prosecution. Appellant has liberty to approach this Tribunal by filing appropriate application and showing sufficient cause, if they wish to pursue the appeal. The appeal is dismissed.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**